

LEGISLATIVE ASSEMBLY NATIONAL CAPITAL TERRITORY OF DELHI

COMMITTEE ON PETITIONS

FIFTEENTH REPORT OF THE SIXTH ASSEMBLY

SUBJECT: IN THE MATTER OF ALLEGED NON-COMPLIANCE BY THE COMMISSIONER OF SDMC OF THE RESOLUTION DATED 10.04.2018 PASSED BY DELHI LEGISLATIVE ASSEMBLY

PRESENTED ON 02ND DECEMBER, 2019

ADOPTED ON 3RD DECEMBER, 2019

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DELHI LEGISLATIVE ASSEMBLY COMMITTEE ON PETITIONS

Composition of the Committee

1. Sh. Saurabh Bhardwaj	CHAIRMAN
2. Sh. Pankaj Pushkar	MEMBER
3. Sh. Akhilesh Pati Tripathi	MEMBER
4. Ms. Bhavna Gaur	MEMBER
5. Ms. Bandana Kumari	MEMBER
6. Ch. Fateh Singh	MEMBER
7. Sh. Girish Soni	MEMBER
8. Sh. Raju Dhingan	MEMBER
9. Sh. Shri Dutt Sharma	MEMBER

Assembly Secretariat:

1. Shri C. Velmurugan	Secretary
2. Shri Sadanand Sah	Deputy Secretary
3. Shri Manjeet Singh	Deputy Secretary

PREFACE

- 1. I, the Chairman, Committee on Petitions, having been authorized by the Committee to present on their behalf, this Report on the petition received from Sh. Kushal Singh, R/O RZ-73B, H-Block, Gali No.1, Ashok Park, Sagar Pur, Delhi, countersigned and presented by Sh. Nitin Tyagi, Hon'ble MLA and referred to the Committee by the Hon'ble Speaker, Delhi Legislative Assembly. The Petition alleged non-compliance of the Resolution dated 10.04.2018 passed by Delhi Legislative Assembly with respect to the process of execution of works under MLA LAD Funds and works under "Mukhya Mantri Sadak Punar Nirman Yojna" by the Commissioner of South Delhi Municipal Corporation.
- 2. The Committee considered and adopted the Draft Report at their sitting held on 29.11.2019.
- 3. The observations / recommendations of the Committee on the above matter have been included in the Report.
- 4. I would like to thank all the Members of the Committee for their continued guidance.
- 5. The Committee places on record the profound appreciation for the valuable assistance rendered by Sh. Sadanand Sah, Deputy Secretary, Sh. Manjeet Singh, Deputy Secretary, Sh. Subhash Ranjan, Section Officer, Ms. Chichanbeni A Kithan, Fellow, Delhi Assembly Research Centre (DARC) and other staff of Assembly Secretariat in preparation of this report.

Date: 30.11.2019

Place: Delhi

(SAURABH BHARDWAJ)

CHAIRMAN

COMMITTEE ON PETITIONS

GENESIS

The Government of India introduced the Member of Parliament Local Area Development Scheme (MPLAD) in December 1993 to enable legislators to carry out small developmental works through the allocated fund in order to meet the urgent needs of their constituency. MLA LAD Fund as the name suggest is tailored along the lines of MPLAD by the Govt. of Delhi in the year 1994-95 to allow MLAs to attend to the needs of their constituents which are capital in nature. It started with an allocated fund of Rs.1.00 crore per MLA per year, which was revised and increased to Rs.1.40 crore per MLA per year w.e.f. 1999-2000. From the financial year 2000-01, the limit of Rs.1.40 crore has been raised to Rs.1.90 crore per MLA. And from 2004-05, the limit has been further increased to Rs.2.00 crore and w.e.f 2011-12 the limit has been further increased to Rs. 4 crores. In August 2018, the MLA LAD Fund has further increased to Rs. 10 crores per year instead of the existing Rs 4 crore per year for development work in their constituencies.

Under this scheme, each MLA can suggest small works of capital nature which can be done in their constituencies' up to the tune of Rs.10 crores in a year with each individual project not exceeding Rs.5 crore. The works recommended under this scheme should conform to the general pattern of programs and projects being implemented by the local bodies/ departments of Govt. of Delhi.

Mukhya Mantri Sadak Punarnirman Yojana was started in the financial year 2018-19, with the aim to carry out developmental works of roads, lanes/ streets in areas of urban local bodies, group housing societies and regularised unauthorized colonies in order to improve the living conditions of the citizens of Delhi. Under the Scheme, funds are released to the local bodies and executing agencies as per recommendations of the local MLAs.

Due to the similar nature of work, these two schemes are implemented under the aegis of the Urban Development Department (UDD) and executed by the three bodies of Municipal Corporation of Delhi namely, South Delhi Municipal Corporation, North Delhi Municipal Corporation, and East Delhi Municipal Corporation. The MLALAD fund was shifted to the Urban Development

Department in December 2017 from the District Urban Development Agency (DUDA).

Overall, the scheme envisages that MLAs would submit written requests directly to Pr. Secretary, Urban Development Department, GNCTD, for the release of Funds. The estimate will be prepared as per the DSR-2012 adopted by GNCTD vide Pr. Secretary (Finance) Order No. 8/2/2007-A/CD-01295543/2012-13/Exp-4/854-73 dated 12th September 2012. On the basis of the information provided by the MLA as per the given guidelines, funds will be released and placed at the disposal of the executing agency i.e Municipal Corporation of Delhi. The implementing agencies/departments shall utilize the funds in accordance with CPWD Manual and GFRs. The departments/agencies are required to open separate bank accounts for each MLA and the utilization certificates are also required to be furnished after the execution of works or by the end of financial year whichever is earlier, to the Urban Development Department, GNCTD.

On 10.04.2018, the Delhi Legislative Assembly, passed a resolution wherein specific timelines are allocated at every stage of the execution of works so that smooth and timely execution of works is carried out. In the said resolution, the stipulated timeline has been given in tabular form as under:

The estimate of work to be provided to the MLA office	If there is any other proposal for the same work by other entities, the MLA must be informed	and process of allocation of funds to an	Request/Process of preparing NH and inviting Tender	The award of work after finalizing of bids	after the
within 21 working days	Within 7 days	within 14 working days	30 days	14 days	90 days

Given the aforementioned multiple agencies involved starting from providing project estimates to the completion of work, it is difficult to comprehend at which stage the delay of work has happened which directly or indirectly hampers the final outcome of the work. Moreover, in the absence of a proper mechanisms to check accountability and efficiency at every stage, often, timelines are violated at several stages of the developmental works. At the end of the day, it is the MLA who is ultimately answerable to its constituents and it is the responsibility of the concerned MLA to ensure that the benefits of the MLA LAD and MSPY funds reach the people at the earliest.

Toward this end, the Committee on Petitions has played a significant role in ensuring that the concerned departments carry out their assigned role at every stage of the work in a timely manner. This report is an endeavour to capture the role of the Committee on Petitions in ensuring that through proper monitoring and resolving of issues at each stage of the developmental works, the concerned agencies/ departments are able to function at its fullest capacity.

INTRODUCTION

- 1. Sh. Kushal Singh, R/O RZ-73B, H-Block, Gali No.1, Ashok Park, Sagar Pur, Delhi filed a Petition on 31.12.2018 alleging non-compliance by the Commissioner of South Delhi Municipal Corporation (hence forth SDMC) of the Resolution dated 10.04.2018 passed by Delhi Legislative Assembly with respect to the process of execution works under Member of Legislative Assembly Local Area Development (henceforth MLA LAD) Funds and works under "Mukhya Mantri Sadak Punar Nirman Yojna" (henceforth MSPY). The Petition was countersigned and presented to the Hon'ble Speaker, Delhi Legislative Assembly by Sh. Nitin Tyagi, Hon'ble MLA and referred to the Committee on Petitions on 04.01.2019.
- 2. It was alleged in the Petition that the MLA Funds and funds under Mukhya Mantri Sadak Punar Nirman Yojna were not being utilized in SDMC for development related works. It is also alleged that the Commissioner of South Delhi Municipal Corporation (SDMC) has not complied with the Resolution passed by Delhi Legislative Assembly on 10.04.2018 with respect to the process of execution of works under MLA LAD Funds and works under "Mukhya Mantri Sadak Punar Nirman Yojna". The petitioner appealed to the Hon'ble Speaker, Delhi Legislative Assembly seeking appropriate proceedings against the Commissioner of South Delhi Municipal Corporation (SDMC) for the compliance of the Resolution passed by Delhi Legislative Assembly on 10.04.2018.

PROCEEDINGS

- 1. In order to ascertain the facts and investigate the allegations levelled in the said petition, the Committee on Petitions conducted its meetings on 15.01.2019, 21.01.2019, 01.07.2019, 05.07.2019, 02.08.2019, 03.10.2019, 11.10.2019, 18.11.2019 and 22.11.2019 The matter was deliberated comprehensively with the Commissioner and other Officers of South Delhi Municipal Corporations and Principal Secretary and other officers of the Department of Urban Development respectively. Besides, a prescribed proforma was sent to Commissioner, SDMC on 08.01.2019 and Principal Secretary, Department of Urban Development on 02.07.2019 to provide written replies. Similarly, prescribed proforma was also sent to the Commissioner, East Delhi Municipal Corporations on 02.07.2019 to provide written reply in the same format.
- 2. The Committee proceedings were primarily aimed at finding answers to the following issues:
 - i. Whether the allegation leveled against the Commissioner SDMC with regard to the non-compliance of the timelines as stipulated by the Delhi Legislative Assembly vide resolution dated 10.04.2018, is true?
 - ii. If Yes, at which stages of the execution of the works of the MLA LAD Funds and MSPY, the delay has happened?
 - iii. What are the reasons responsible for the cause of the delay? And who are the officials responsible for the delay?

South Delhi Municipal Corporation

- 3. A copy of the said Petition was forwarded to the Commissioner, SDMC to whom the matter pertained vide letter dated 08.01.2019 with the direction to attend the Committee meeting on 15.01.2019 and to furnish the answers in the prescribed format with respect to the two Assembly Constituencies under SDMC namely Dwarka and Greater Kailash.
- 4. The Committee noticed that the requisite information forwarded by the SDMC vide letter dated 18.01.2019 was not in accordance to the prescribed format and displeasure was conveyed vide letter dated 20.06.2019 with the direction that the information related to MLA LAD Funds and Mukhya Mantri Sadak Punar Nirman Yojna in respect of Greater Kailash Assembly Consitutency-50 for the period 01.01.2018 to 15.06.2019 must be submitted strictly in the prescribed format by 26.06.2019.

In this regard, the Committee further noted that reply could not be provided by the stipulated date, therefore, a reminder was sent vide letter dated 28.06.2019 to the Commissioner, SDMC, to submit the required information strictly in the format prescribed.

- 5. The Committee examined the details of the files/ reply submitted by the SDMC in the meeting conducted on 01.07.2019 and 05.07.2019 with regard to the development works under MLALAD fund and Mukhya Mantri Sadak Punar Nirman Yojana from 01.01.18 to 15.06.2019 under Assembly Constituency- 50 and found that a number of proposals/ estimates were found to be pending at the level of Department of Urban Development, GNCT of Delhi.
- 6. Further, in the Committee meeting on 01.07.2019, it was noted that several sanctions were pending at the level of the Department of Urban Development. Therefore, the Committee vide letter dated 02.07.2019 requested the UD to submit a report on the status of each proposal/ file received along with reasons of delay/ pendency, if any, in the prescribed format by 05.07.2019.

- 7. Accordingly, in the Committee meeting held on 05.07.2019, Sh. Anil Ghidiyal, Deputy Director, Urban Development conveyed that the reasons for the delay on sanctioning the requisite amount was due to the MCC implemented at the time of General Election 2019 and further informed the Committee that the Status Report on the proposals received along with reasons for delay on sanctions received by their department has been prepared. However, no hard copy was submitted to the Committee.
- 8. The Committee, vide letter dated 09.07.2019, took serious note of the fact that Department of Urban Development could not reply despite repeated reminders and sent one more reminder with the direction to furnish the desired information in the prescribed proforma, along with reasons for delay in the approval of each case and the names of the Officer/Official on whose part the delay has been caused, latest by 15.07.2019 positively.
- 9. It was further observed by the Committee that more than 20 days have lapsed yet no reply was received from the Department of Urban Development. Therefore, the Committee in a written communication dated 25.07.2019, expressed its displeasure over the lackadaisical attitude of the department and directed to submit the required information as per the prescribed format positively by 30.07.2019.
- 10. On 01.08.2019, the Committee in a written communication further sought the following information from the Department of Urban Development and requested the presence of the Principal Secretary in the meeting scheduled to be held on 02.08.2019.
 - i. Complete files related to decision stalling/stopping the Urban Development's sanction of works under 'MLA LAD Funds' and 'Mukhyamantri Sadak Yojana' on account of the need for clubbing individual estimates of development works of Colonies.
 - ii. Complete List of works where sanctions at the Department of Urban Development have been delayed/denied that are under 'MLA LAD

- Funds' and 'Mukhya Mantri Sadak Yojana' on account of the need to club individual estimates of development works in Colonies.
- iii. Minutes of meetings in which matter related to club the individual estimates of Development Works of Colonies have been deliberated.
- iv. Copy of any note from the Hon'ble Minister in this regard.
- v. Copies of documents related to any such precedence of clubbing the works under MP LAD Funds which were executed by MCDs in the last 5 Years.
- vi. Whether any study was conducted on sanctioning of works under MP LAD Funds which are executed by civic bodies in Delhi. If yes, please bring the copy along.
- 11. Accordingly, the Department of Urban Development reported in the Committee meeting dated 02.08.2019 that all pending sanctions have been cleared at the level of their department and that they have prepared a Status Report proposal wise on the Mukhya Mantri Sadak Punar Nirman Yojana. It was further reported that with regard to MLA LAD Fund, the UD could not prepare the report due to lack of staff as all available staffs were busy with sanction work of the Mukhya Mantri Sadak Punar Nirman Yojana. However, no hard copy was submitted to the Committee.
- 12. In the Committee meeting held on 31.10.2019, it was noted that delay in releasing payment to various authorities under MLA LAD Funds and works under MSPY has happened at the level of the Department of Finance, GNCTD. Therefore, as per the resolution of the said meeting, the concerned department was requested to submit a status report on the same from the period 01.10.2019 to 25.10.2019.

Accordingly, on 04.11.2019, Sh. Rakesh Kumar, Deputy Controller of Accounts (Admin.), Principal Accounts Office, presented the status report before the Committee for further examination.

13. Further, the Committee vide letter dated 27.09.2019 requested the Commissioner, SDMC to submit an update on the status of developmental

works under MLA LAD Fund and MSPY, with the direction to be indispensable present in the meeting scheduled on 03.10.2019.

In this regard, the Committee examined the details of the status report submitted by the SDMC and accordingly an abstract on the status of the developmental works under MLA LAD Fund and MSPY as submitted on 11.10.2019 is placed on record as under:

Under MLA LAD Fund

Sl.	Name of the	Under	Estimate	Fund	Works	Works	Total	
No.	Division	Budget	under	received	under	under		
		Allocation	Sanction	from UD	tender	award		
1	Ward-86, AC-50		2		22	5	29	
2	Ward-87, AC-50		12		1	20	33	
3	Ward-88, AC-50				2	37	39	
4	Ward-79, AC-48				2	19	21	
5	Ward 63, AC-43				9		9	
Total								

Under MSPY

Sl.	Name of the	Under	Estimate	Fund	Works	Works	Total
No.	Division	Budget	under	received	under	under	
		Allocation	Sanction	fromUD	tender	award	
1	Ward-86, AC-50		1			8	9
2	Ward-87, AC-50		5		21	3	29
3	Ward-88, AC-50		7			6	13
4	Ward 63, AC-43		17				17
		To	otal				68

- 14. The Committee reflected on the meetings held so far with the officers of SDMC on 15.01.2019, 21.01.2019, 01.07.2019, 05.07.2019, 02.08.2019, 03.10.2019 and 11.10.2019 as well the status reports submitted by SDMC, it was noticed that undue delay has happened in the execution of works particularly related to
 - a) Children Play Equipment in Parks
 - b) Gazebo in Parks

In respect of the above, the Committee vide letter dated 29.10.2019 suggested that works under MLA LAD Funds should be kept independent of decisions/approvals of the Standing Committee and should be executed within the Financial Powers delegated to the Commissioner, SDMC which stands at Rs. 5 Crores. The Committee further suggested that as a pilot project, AC-50 can be taken up without waiting for the meeting of the Standing Committee and requested the Commissioner, SDMC, to submit the Action Taken Report on the same by 05.11.2019.

15. Consequently, the Committee noted that the SDMC could not respond as per the stipulated time, therefore, the Committee taking a serious view of the matter sent one more reminder to the Commissioner SDMC to furnish the desired Action Taken Report by 14.11.2019.

In this regard, the Additional Commissioner (Horticulture), SDMC, communicated in written reply dated 13.11.2019, that the execution of the pilot project under AC-50 without waiting for the Standing Committee Meeting stands "in violation of the CVC office order dated 04.09.2003 and condition No. 19 & 20 of sanction order No. 18B (177)/ AC-50/UD/MLALADS/6VS/2017-18/13882-13897 dated 28.05.2019 & No. 18B(177)/AC-50/UD/MLALADS/6VS/2017-18/19557-19573 dated 08.08.2019, issued from UD Department Govt. of NCT of Delhi, in respect of (AC-50) which stated that "similar nature of work should be treated as a single project and splitting or work is not allowed. The Executive Agency should club all similar nature of work as far as possible at the stage of tendering and similar nature of work may be treated as single projects/proposals"."

Therefore, in light of the above, it was reported that all the proposals have been clubbed and put up to the Competent Authority i.e. Standing Committee for approval of the rates and agency. Further, it was reported that the concerned Department is unable to call a separate tender by splitting the work.

16. The Committee observed that the above-written communication did not bear the signature of the Head of SDMC i.e. the Commissioner, who is the

competent authority and to whom the earlier communication was addressed. Therefore, vide letter dated 15.11.2019, the Committee directed the Competent authority to send his written reply. Further, it was requested to present all files related to Children Play equipment and Gazebo before the Committee in the meeting scheduled on 18.11.2019. Furthermore, the Commissioner was requested to be indispensably present at the said meeting.

17. Subsequently, in view of the forthcoming Session of the Delhi Legislative Assembly to be commenced on 02.12.2019, the Committee in a written communication dated 21.11.2019, requested the Commissioner, SDMC, the Principal Secretary, UD, the Additional Chief Secretary, Department of Finance, the Controller of Accounts-cum-Financial Advisor to attend the meeting scheduled on 22.11.2019 so as to conclude the matter and table a Report before the Delhi Legislative Assembly pertaining to "non-compliance by the Commissioner, SDMC, the Resolution dated 10.04.2018 passed by the Delhi Legislative Assembly with respect to the process of execution of work under MLA Lad Funds and works under Mukhya Mantri Sadak Punar Nirman Yojna".

It was further requested that to treat this as the final opportunity for the department concerned to provide all requisite version/ comments on the aforesaid matter.

East Delhi Municipal Corporation

- 1. Similarly, the Committee vide letter dated 02.07.2019 sought written reply from the Commissioner, East Delhi Municipal Corporation, with regard to the status of developmental works under MLA LAD Funds and Mukhya Mantri Sadak Punar Nirman Yojana in respect of Ghonda Assembly Constituency-66 for estimate requests received from 01.01.18 to 15.06.2019 in the prescribed format by 05.07.2019 positively.
- 2. In the meeting held on 11.10.2019, the Committee examined the report submitted by EDMC and expressed its displeasure in the reporting format and performance of EDMC. Therefore, in a written communication dated 25.10.2019, directed EDMC to submit the requisite information strictly in the prescribed format latest by 30.10.2019.
- 3. Accordingly, the EDMC presented the status report of developmental works under MLA LAD Funds and MSPY to the Committee dated 15.11.2019.

The Committee examined the status report of developmental works under MLA LAD Fund and MSPY and accordingly an abstract is placed on record as under:

Under MLA LAD Fund

Sl.	Name of the	Under	Estimate	Fund	Works	Works	Total
No.	Division	Budget	under	received	under	under	
		Allocation	Sanction	from UD	tender	award	
			by UD				
1	AC-55		14	7	7	5	26
2	AC-56		6			33	39
3	AC-57			2	10	31	43
4	AC-58				9	26	35
5	AC-59				4	31	35
6	AC-60				12	46	58
7	AC-61					20	20
8	AC-62				3	17	20
9	AC-63				27	75	102
10	AC-64				14	67	81
11	AC-65				7	18	25
12	AC-66			4	9	59	72
13	AC-67				8	14	22
14	AC-68				2	32	34
15	AC-69						
16	AC-70						
			Total				612

Under MSPY

Sl. No.	Name of the Division	Under Budget Allocation	Estimate under Sanction by UD	Fund received from UD	Works under tender	Works under award	Total
1	AC - 55				3	4	7
2	AC - 56						
3	AC - 57			2	7		9
4	AC - 58					19	19
5	AC - 59						
6	AC - 60				18	14	32
7	AC - 61						
8	AC - 62			3	1		4
9	AC - 63				47	23	70
10	AC - 64			1	73	79	153

11	AC - 65			2			2
12	AC - 66			2	28	11	41
13	AC - 67			2	8	68	77
14	AC - 68				8		8
15	AC – 69						
16	AC – 70			1	17		18
Total							440

North Delhi Municipal Corporation

- 1. Similarly, the Committee requested the Commissioner, NDMC to submit the status of developmental works under MLA LAD Funds and Mukhya Mantri Sadak Punar Nirman Yojana and requested to attend the Committee meetings on 21.01.2019, 01.07.2019, 05.07.2019 and 11.10.2019.
- 2. In the meeting held on 11.10.2019, the Committee observed that the report submitted by NDMC was not in conformity with the prescribed proforma. Therefore, the Committee in a written communication dated 25.10.2019, expressed its displeasure and requested NDMC to submit the requisite status report strictly in the format prescribed latest by 30.10.2019.
- 4. Accordingly, the NDMC presented the status report of developmental works under MLA LAD Funds and MSPY to the Committee on 30.10.2019.

The Committee examined the status report and took serious note of the fact that the status report of the said work was incomplete and not in conformity with the prescribed proforma.

OBSERVATIONS & CONCLUSIONS

- 1. The stipulated timelines prescribed in the resolution dated 10.04.2018 passed by the Delhi Legislative Assembly has been flouted at every stage of the developmental works undertaken in MLA LAD Funds and Mukhya Mantri Sadak Punar Nirman Yojana by the departments of Delhi Municipal Corporations, Department of Urban Development and Finance Department. This inordinate delay has caused inconvenience and has posed a grave threat to the general public.
- 2. It is noted that delay on the part of the Department of Urban Development in the clearance of proposals/ estimates received by their department was caused, partially, due to the Model Code of Conduct implemented at the time of General Election 2019.
- 3. It has been observed that the Department of Urban Development has not been able to submit any status report on the proposal/ estimates received and cleared, despite, having given repeated reminders vide letters dated 02.07.2019, 09.07.2019, 25.07.2019, 01.08.2019, 31.10.2019.
- 4. The Committee noted that there was a tendency of the Head of Institutions to avoid participation in the proceedings of the Committee without any valid reasons and in particular Ms. Varsha Joshi, Commissioner, NDMC and link officer-in-charge for SDMC, has been making excuses from attending the Committee meetings dated 01.07.2019, 05.07.2019, 02.08.2019, 11.10.2019 and 22.11.2019.
- 5. It was further observed that inordinate delays for works under Horticulture such as Gazebos, Gym, Swings and other children play equipment in parks have been caused due to clubbing of works across many Assembly Constituency. This increases the total amount beyond the financial powers of the Commissioner, Delhi Municipal Corporations which stands at Rs. 5 crores and therefore requires the approval of the Standing Committee which further lengthens the process of execution of works.



RECOMMENDATIONS:

- 1. The executing agency such as Urban Development Department and Finance Department must maintain a logbook to record and monitor the progress/ delay at all stages of the work and any delay must be communicated immediately to the concerned MLA with reasons and expected timeline of completion.
- 2. The Urban Development Department should assist in the process of execution of works by putting up all tender notices, submitted bids, and the selected bid on its website. The selected bid will specify the nature of the work, time schedule, and payment details. The Urban Development Department should update the progress report on the work as and when one-fifth of the total payment is made.
- 3. All concerned departments such as the South Delhi Municipal Corporation, North Delhi Municipal Corporation, East Delhi Municipal Corporation as well as Urban Development Department and Finance Department must develop a mechanism to check the delays happening in clearing the estimates, proposals, and allocation of funds to ensure strict adherence to the guidelines mandated by the Delhi Legislative Assembly 10.04.2019.
- 4. It should be mentioned in the Annual Confidential Report of Ms. Varsha Joshi, Commissioner, North Delhi Municipal Corporation and link officer-in-charge for South Delhi Municipal Corporation that she avoids meetings of the Committee on Petitions, Delhi Legislative Assembly, without proper and valid reasons.

5. The Committee requests Worthy Chief Secretary of GNCT of Delhi to submit Action Taken Report on the recommendations of the Committee to Legislative Assembly of Delhi within 30 days of adoption of this report.

Date: 30.11.2019

Place: Delhi

(SAURABH BHARDWAJ)

CHAIRMAN

COMMITTEE ON PETITIONS